

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**SPECIAL BENCH**

**COURT-VI**

**Item No. 110  
251/252/ND/2020**

**IN THE MATTER OF:**

**Argosy Overseas Private Limited**

**...APPELLANT**

**Vs.**

**Registrar of Companies NCT of Delhi & Haryana**

**...RESPONDENT**

**Section**

**Under Section 252**

**Order delivered on 19.08.2020  
(Virtual Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Appellant**

**:Mr. Narender, Adv.**

**For the ROC**

**:Mr. Alok Pandey, AROC.**

**ORDER**

Heard the submissions made by the Learned Counsel for the appellant. The Learned Counsel for the appellant is directed to take steps for filing an affidavit to undertake payment of tax liabilities along with last two years' Income Tax Returns available with his client within a week. Matter is adjourned to 24.08.2020.

**- Sd -**

**(V.K. Subburaj)  
Member (T)**

**- Sd -**

**(P.S.N. Prasad)  
Member (J)**

(Meenu)